

IN THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

Present: Thiru.M.C.Arun, L.L.B.,
Judicial Magistrate, Tirumangalam.
Dated this the 15th day of May 2020
Cr.M.P.No.582/2020

1. Karunanithi (Kalaigar) (Aged 36/2020)
S/o.Mayandi
2. Mooventhiran (Aged 22/2020)
S/o.Virumandi

.... Petitioners/Accused

/Vs/

State through the Sub Inspector of Police,
Tirumangalam Town P.S.Cr.No.215/2020
U/s.294(b), 324, 506(2) IPC

.... Respondent/Complainant

Accused Remanded on 06.05.2020

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 13.05.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioners/accused argued that the accused are falsely implicated and accused are an innocent. Hence, prayed for bail. The prosecution in their reply stated that the injured person was discharged from the government hospital on 12.05.2020 and above said 1st accused is an habitual offender and further stated that two previous criminal cases are pending against the 1st accused in Tirumangalam Taluk Cr.No.5/2018 and Tirumangalam Town P.S. in 452/2019 but prosecution did not mentioned about the details of offence and if the accused person are released on bail, they will tamper the evidence and commit the offence further in future. Thus, it will tamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 06.05.2020 and also considering the prevailing situation and circumstance of COVID – 19, Lock down. Hence this court is also inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

2) The accused should appear before the respondent police station, Tirumangalam Town P.S. daily at 10.30 A.M. for the period of 15 days.

Dictated to the Steno-typist taken down by her in shorthand, transcribed and typed by her in computer, corrected and Pronounced via e-mail on this 15th day of May 2020.

Sd/- M.C.Arun,
Judicial Magistrate,
Tirumangalam.